

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:447/2000
DATED THE 18TH DAY OF SEPT,2000.

CORAM:HON'BLE SHRI B.N.BAHADUR, MEMBER(A)
HON'BLE SHRI S.L.JAIN, MEMBER(J)

Dr.(Mrs.) Meera V Jadhav,
Short-Term Medical Officer,
Ammunition Factory, Kirkee,
Pune-411 003.

... Applicant

By Advocate Shri S.P.Saxena

V/s.

1. The Union of India,
Through The Secretary,
Ministry of Defence,
New Delhi-11.

2. The Chairman,
Ordnance Factory Board,
10A, S.K.Bose Road,
Calcutta-1.

3. The General Manager,
Ammunition Factory,
Kirkee, Pune-3.

4. The Secretary,
Union Public Service Commission,
New Delhi-11.

... Respondents

By Advocate Shri R.K.Shetty

(ORDER) (ORAL)

Per Shri B.N.Bahadur, Member(A)

The Learned Counsels Shri S.P.Saxena and Shri R.K.Shetty are present for the Applicant and Respondents, respectively.

2. Shri S.P.Saxena states that Applicant has been appointed on regular basis by order dated 17/8/2000. He therefore stated that Applicant wishes to withdraw the Application. However,

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liberty may be provided for any other reliefs arising as per law consequent to her appointment on regular basis.

3. Accordingly, the OA is allowed to be withdrawn. Liberty to Applicant to file fresh OA as per law in case any grievance subsists *as stated at para 2 above.*
No costs.

S.L.Jain
(S.L.JAIN)
MEMBER(J)

B.Bahadur
(B.N.BAHADUR) 18/9/00
MEMBER(A)

abp.